Report on the Review-cum-Monitoring Meeting by the Hon'ble Patna High Court Committee on Juvenile Justice on the Implementation of the Juvenile Justice Act, 2000 and Integrated Child Protection Scheme (ICPS) in the districts comprising Tirhut, Saran, Darbhanga and Saharsa-Commissionerates

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12th April 2015

I. INTORDUCTION

With increase in number of institutions for children in difficult circumstances like children's home and observation home, constitution of statutory bodies and establishment of service delivery structures like CWC, JJB, SJPU and District Child Protection Units in all the districts, the Child Protection System has started taking a definite shape in the State. The Social Welfare Department, Government of Bihar is the nodal department for the implementation of the Juvenile Justice Act, 2000 (as amended in 2006) and schemes like Integrated Child Protection Scheme (ICPS) and Parvarish. However, as the district is the fundamental unit for implementation of the above statute and schemes, it is important to have a dialogue with the administrative heads of district level administration, policing and judiciary to assess the progress in the execution of the JJ Act, ICPS and other schemes on child protection so that the issues of child protection also get priority along with other developmental issues at all levels- planning, execution and monitoring. The Hon'ble Patna High Court Monitoring Committee on Juvenile Justice under the Chairpersonship of Hon'ble Justice V.N. Sinha, has been closely monitoring the implementation of the JJ Act and ICPS through review meetings conducted with the Social Welfare Department, Government of Bihar and providing guidance through directions issued from time to time.

The Hon'ble Committee is also monitoring the functioning of the statutory bodies like CWCs and JJBs established under the Act through quarterly data received from these bodies. Two review meetings have been held at Patna, first on 15th February 2014 and second on 13th December, 2014, with the Chairpersons of the CWCs and Principal Members of the JJBs in the light of the data reported by these bodies. In the above two meetings, the deliberations helped the Hon'ble Committee in identifying bottlenecks, underscore priorities to be addressed and in all this necessitated an apparent need to hold joint consultative dialogues with the District Judge, District Magistrate and Superintendent of Police of districts. The Hon'ble Committee held its first such review meeting with the District Magistrates and Superintendents of Police of six districts that comprise Patna Commissionerate on 15th February, 2015. The Review meeting held at Darbhanga was second in this series. With the approval of Hon'ble Chief Justice of Patna High Court, the Hon'ble Committee also invited District Judges of the respective districts in the review meeting held at Darbhanga. The following districts comprising the Commissionerates of Tirhut, Darbhanga, Saran and Saharsa participated in the meeting:

A list of districts that participated in the joint consultative review meeting

Tirhut	Darbhanga	Saran	Saharsa
1. Muzaffarpur	1. Darbhanga	1. Saran	1. Saharsa
2. Vaishali	2. Madhubani	2. Siwan	2. Madhepura
3. Sitamarhi	3. Samastipur	3. Gopalganj	3. Supaul
4. Sheohar			
5. East Champaran			
6. West Champaran			



Hon'ble Justice V. N. Sinha, Chairperson, Patna High Court Monitoring Committee on JJ System (Sitting 2nd from left) reviewing the performance of districts in the implementation of programmes under JJ Act, 2000 and ICPS

The review meeting was presided over by the Chairperson of the Hon'ble Patna High Court Monitoring Committee on Juvenile Justice. Other members who were present on the dais and facilitated the review process comprised the following:

- 1. Smt. Nisha Jha, Chairperson, Bihar State Commission for Protection of Child Rights
- 2. Shri Arvind Chaudhary, Secretary, Social Welfare Department, Government of Bihar
- 3. Shri Arvind Pandey, ADGP, CID (Weaker Section), Bihar Police
- 4. Shri Imamuddin Ahmad, Director, Social Welfare, Government of Bihar

II. PROCEEDINGS OF THE DAY

1. Observations from the Dais

In his opening remarks, *Hon'ble Justice V.N*, *Sinha*, *Chairperson*, *Hon'ble Patna High Court Monitoring Committee on Juvenile Justice*, outlined the objectives of the Review Meeting. He said that the meeting was being organized to review the performance of the districts as a whole on different indicators of juvenile justice. He further added that review of the performance should give all of us an opportunity to look within and set goals for ourselves for the improvement in our performance in carrying out our responsibilities towards children. Expressing concern about children coming into conflict with law and languishing in Observation Homes for months, he remarked that it showed that the power vested in the executive (civil and police) and judiciary under our legislations to work towards making children the responsible citizens of the country were not being carried out with due diligence. He said that most of the children who turn to delinquency are the ones who have been deprived of parental care, proper nutrition and quality education during their formative years. Therefore, our efforts should be directed at providing care and nutrition to children of 0-6 years and quality education to them from 6 to 14 years as guaranteed under the Constitution of India and RTE Act, 2009.

Hon'ble Justice Sinha shared his observations on the visit of the Observation Home in Darbhanga and his interaction with children residing there that he undertook in the morning before he reached the venue for the review meeting. Expressing concern about overcrowding of children in conflict with law at the Darbhanga based observation home, he observed that it was primarily due to delay in disposal of cases by the JJBs of Darbhanga, Samastipur and Madhubani who referred children to the Home. To expedite the disposal of cases and to reduce overcrowding in the Observation Home at Darbhanga and in other districts like Saran and Muzaffarpur, Hon'ble Justice Sinha directed the following actions to be undertaken at the earliest:

- The JJB of the districts who refer children to the observation homes located in toher districts should from time to time visit the Home and hold camp sittings in the Home.
- The Superintendent of Police of the respective districts whose children are lodged in the Observation Home should arrange for a vehicle for transportation of children from the Observation Home to the respective Boards, where there cases are pending, on scheduled dates. The District Magistrate and the Divisional Commissioner should coordinate with the Supdt. of Police from their districts to ensure this.
- In petty cases, the child should be released on bail, whereas, in serious cases, the inquiry should find out whether the child has been falsely implicated in the case.

Mrs. Nisha Jha, Chairperson, Bihar State Commission for Protection of Child Rights, thanked Hon'ble Justice Sinha for inviting her to the review meeting and to enable the Commission to participate in the monitoring and review of the implementation of the JJ Act,

2000 in districts. In her brief address to the audience, she oriented the participants about the functioning of the Commission and its role as a monitoring and recommendatory institution for the implementation of the provisions of UN Convention on the Rights of Child, Protection of Children from Sexual Offences Act, 2012, Right to Free and Compulsory Primary Education Act, 2009, Juvenile Justice Act, 2000 and other child related legislations and schemes. Mrs. Jha thanked Hon'ble Sinha for underlining the importance of the implementation of RTE Act and how its violation could lead to children getting further vulnerable. She asked the District Magistrates to strictly monitor the private schools for any violation of the provisions under the Act and to report such violations to the Commission. She further suggested that there should be a board in every police station should have a board with salient features on the rights of children under the JJ Act, POCSO and other legislations, so that the new officers who come after transfer are also aware of the provisions and do not act in a way that violates these Acts. From time to time, the District Administration should hold meetings with lower rung officials as well to gather ground-level inputs and suggestions. Mrs. Jha also wanted to know about the plan of action (POA) prepared by districts regarding children living in redlight areas in different districts in the State.

To ensure suraksha (safety) to all its citizens and especially the vulnerable sections of the Society, i.e. children and women, is the most important duty of police and the review meeting was an opportunity for assessing the performance of the duty, remarked Shri Arvind Pandev. ADGP, CID (Weaker Section), Bihar Police. Counting the recent achievements of police in the protection of children in the State, he said that Bihar police has been able to obtain convictions under POCSO Act, 2012 through speedy trials in Jamui (2013) and Vaishali (2014). He further informed Hon'ble Justice Sinha that cases under JJ Act, POCSO and other child rel;ated legislatilons are being reviewed in the crime meetings held by the Supdt. of Police in their respective districts. Shri Pandey directed the SPs to document the cases and issues discussed during these meetings and decisions taken. The police conducts various programmes on juvenile justice and child welfare in districts, but due to poor documentation, these efforts do not get highlighted and strengthens a perception that child related issues is not a priority for police. He therefore requested the SPs to ensure that child related events and programmes organized by the police are recorded, photographed and documented for future references. By designating a police officer at the level of police station as Juvenile-cum-Child Welfare Officer, the JJ Act makes its intentions very clear about the role of police with respect to vulnerable children. As a Child Welfare Officer, the police should keep a close eye on those who may abuse or exploit any child through their activities. Shri Pandey concluded his introductory remarks by saying that he hoped that this day should be remembered as the special day for the launch of a state-wide movement on juvenile justice.

Shri Arvind Chaudhary, Secretary, Social Welfare Department, Government of Bihar thanked Hon'ble Justice Sinha to organize a meeting of this kind where officers of the highest order in the districts had gathered to deliberate upon various issues related to implementation of programmes under juvenile justice and ICPS. Informing the participants about the recent steps taken by the Department in strengthening the child protection framework in the

districts, Shri Chaudhary said that Assistant Directors, Child Protection had been appointed in districts as the nodal officer in District Child Protection Units (DCPU) to address child protection issues and concerns. In addition to these officers, the Department has appointed Child Protection Officers in districts to implement institutional and non-institutional programmes under the JJ Act and ICPS and since they have been recently appointed, they needed support from the district administration for setting up the office of the DCPU. The JJBs in some districts are still running in court premises in violation of the provisions of the JJ Act, and needs to be shifted out by finding suitable premises by the district administration. Shri Chaudhary highlighted the following in his introductory address:

- Recommendations for selection of social worker members on CWCs and JJBs should come from districts within the stipulated time-frame.
- Ongoing construction work for observation home or children's home buildings in the districts should be closely monitored for the quality of construction.
- The District Magistrates should organize monthly review meetings with the representative officials of all the child protection institutions and bodies functioning in the district including the CHILDLINE (1098).
- The implementation of Parvarish scheme which has recently caught pace should be further enhanced and its progress should be monitored by all the DMs in their monthly meetings.

There was a suggestion regarding increasing the period from 12 months to at least 2 years for the renewal of parvarish applications, which the Secretary said that it would be discussed and proper decision would be taken.

- The outcome of the entries being made on TrackChild web portal shall be achieved only when all child care institutions, police stations and statutory bodies (CWC and JJB) ensure proper entry of all data related to cases of children coming into their purview. The entry of data by police on cases of missing and recovered children or of children in need of care and protection and juveniles in conflict with law whose cases come to police stations is very low. The SPs of the districts should take it as a challenge and ensure hundred percent of data entry on TrackChild portal from records of police stations. The SPs should take note of the letter from DGP, Bihar Police issued in this regard. The Department of Social Welfare conducted trainings for police constables and officials attached with the Gopniya koshang of SPs of various districts. The SPs may replicate the U.P. model and engage IT aware newly appointed constables including females for ensuring complete data entry from police station records.
- In the light of the Hon'ble Patna High Court judgement in the case of Apne Aap Women's Worldwide Trust v. State of Bihar & Ors. (CWJC- 1882/2013), the DMs have to ensure that Child Protection Committees are set up at the level of Block, Panchayat and village for prevention of trafficking and also to strengthen protective framework for vulnerable children.

- The Divisional Commissioners should include the above agenda in their review meetings as well. The Department will share through a letter a set of agenda items that need to be reviewed on a priority basis by the Div. Commissioners.
- The DMs must regularly visit the CCIs functioning in their districts like children's home, observation home, open shelter, Specialised Adoption Agency etc. to get firsthand experience about the functioning of these Homes. They should also see that children from these homes are not barred from getting admission in nearby schools.
- The DMs should also visit prisons from time to time and identify children in conflict with who are languishing there.
- The functioning of the CWCs also needs to be reviewed during the monthly /quarterly review meetings conducted by the District Judges.

Shri Chaudhary thanked all the District Judges, DMs and SPs for participating in the programme. Secretary, Social Welfare extended special thanks to the District Judges for coming to the event and appreciated that they were well versed with the issues of concern in the juvenile justice system in their districts.



Facilitating the Review Meeting with Hon'ble Justice V.N. Sinha (Centre)-(From left to right)- Sh. Arvind Chaudhary, Secretary, Social Welfare, Govt. of Bihar, Mrs. Nisha Jha, Hon'ble Chairperson, BCPCR, Sh. Arvind Pandey, ADGP- CID (Weaker Section), Bihar Police, Sh. Imamuddin Ahmad, Director, SW, Government of Bihar

2. Presentations from Districts on the Implementation of JJ Act and ICPS

2.1 Saran Commissionerate

2.1.1. Name of the District: Gopalganj

Officials	Major Highlights of the Presentations
District Judge	1. No Observation Home in the district.
	2. People are ready to give their houses on rent for running the
	Observation Home in the district.
	3. Children in conflict with law are handcuffed and sometimes their
	hands are tied with rope at the time of production before the JJB by
	the police.
	4. The children in conflict with law when produced before the JJB
	remain without food and water for hours.
District Magistrate	1. The review meeting is held with the DCPU every quarter.
	2. District Child Protection Committee has been constituted.
	3. Members on the District Advisory Board-cum-Inspection Committee
	are yet to be nominated.
	4. Only one child has got benefit under the Parvarish scheme, whereas
C	15 cases are under process.
Superintendent of Police	1. Special Juvenile Police Unit (SJPU) is functional with 22 Juvenile-cum-Child Welfare Officers.
Ponce	2. No complaints received so far against the conduct of police in
	relation to children in conflict with law. However, action will be
	taken against the erring policemen if any complaint is received
	against the erring poncement if any complaint is received
	3. Out of 36 missing children, 25 children have been recovered.
	4. The data entry on TrackChild is facing problem due to unavailability
	of information regarding 'Date of Birth' of children.
	Comments/Observations from the Dais
Secretary, SW	1. The District Magistrate should conduct special drives by involving
	CDPOs and SDOs in the district for getting more applications under
	Parvarish and should closely monitor the transfer of benefits under
	the Scheme.
Director, SW	1. Advertisements were issued in the past for setting up of Observation
	Home in rented premises in the district, however, no proposal was
	received from the district so far. If any proposal is received, the
	Directorate will take appropriate action within 15 days.
	2. The requirement regarding entry of information on 'Date of Birth' of
	child on TrackChild portal shall be verified with the TrackChild
	team.

2.1.2. Name of the District: Siwan

Officials	Major Highlights of the Presentations
District Judge	Absent.
District Magistrate	 CWC has recently been notified for the district. But, there is no independent office for the CWC. JJB holds its sittings in court premises. No suitable premises outside the Court has been found so far. There is a proposal to shift the JJB from the premises of the present civil court to the building where Family Court is proposed to function. Land for the construction of Observation Home has been identified and the construction work is expected to begin soon. However, efforts will be made to find the rented premises. Survey will be conducted to identify children entitled to receive benefits under Parvarish scheme. So far, only 04 children are receiving benefits under the Scheme.
Superintendent of Police	 Assistant Director, Child Protection is also invited to attend the crime meetings held in the district. As there is no children's home in the district, police sends children in need of care and protection to the children's home in Chhapra, Saran. Children in conflict with law after they are apprehended by the police are sent to the Observation Home in Chhapra, Saran.
	Comments/Observations/Directions from the Dais
Hon'ble Justice V. N. Sinha	1. Care must be taken to identify right beneficiaries under Parvarish and funds should be utilized wisely.

2.1.3. Name of the District: Saran

Officials	Major Highlights of the Presentations The Additional District and Sessions Judge who was representing the District Judge did not have details on the issues that were of concern in the juvenile justice system in the district.	
District Judge		
District Magistrate	 Land identified for construction of the Observation Home and Children's Home is unsuitable for construction. The other land is being identified. Renovation of the existing Observation Home building that runs from the building belonging to Red Cross Society is being planned. Data entry for over 1,000 cases of children has been completed on TrackChild. Total no. of applications sanctioned under Parvarish is 183. Till 15th May, 2015, the target is to get 500 applications sanctioned under the Scheme. The district is planning to collate database from the NGOs that are working in the district in the area of HIV and leprosy to enhance the coverage of Parvarish. 	
Superintendent of	1. Assistant Director, Child Protection is also invited to attend the	

Police	 crime meetings held in the district. As there is no children's home in the district, police sends children in need of care and protection to the children's home in Chhapra, Saran. Children in conflict with law after they are apprehended by the police are sent to the Observation Home in Chhapra, Saran.
	Comments/Observations/Directions from the Dais
Hon'ble Justice V. N. Sinha	1. Care must be taken to identify right beneficiaries under Parvarish and funds should be utilized wisely.
Mrs. Nisha Jha	1. There is a high level of pendency before the JJB in the district. Reasons for pendency need to found out and addressed. Expeditious disposal of cases needs sensitivity.



Participants (District Judges, District Magistrates and Superintendents of Police) from different districts

2.2 Koshi Commissionerate

2.2.1. Name of the District: Saharsa

Officials	Major Highlights of the Presentations
District Judge	1. A total of 331 cases are pending, out of which 136 cases are of non-
	serious nature.
	2. No Observation Home in the district. JJB is holding its sittings in
	court premises. Children are sent to the Home located in Purnia.
District Magistrate	1. The office of the DCPU is functioning from rented premises.
	2. Tender process has been completed for the construction of Observation Home building and construction should begin soon.
58	3. Out of 120 cases of children dealt with by the CWC, 109 children
	have been restored back to their families.
	4. In an inter-State rescue operation, 18 children of the district rescued
	from Kapurthala, Punjab and handed over to their respective
	families.
	5. 18 children are getting benefits under the Parvarish scheme.
Superintendent of	1. Two children were released by police from police station itself after
Police	investigation revealed that they were not involved in an alleged case
	of abduction. The police has been acting as per the mandates of JJ
	Act.
	2. Out of 8 reported cases of missing children, six children have been
	recovered and reunited with their families.
	3. The police was successful in cracking a network of traffickers who
	had come from Badayun through a local contact and on the pretext of
	marriage were trying to traffick minor girls from the area. All fur
	traffickers and the local contact were promptly arrested by the
	police. The police has requested for speedy trial.
	Comments/Observations/Directions from the Dais
Hon'ble Justice	1. Saharsa being underdeveloped and prone to floods almost every year
V.N. Sinha	is a suitable place for traffickers to hunt for poor victims through
	allurement and deception. The Supdt. of Police should submit a
	detailed report of investigation into the above case of trafficking and
	should unravel the nexus between Badayun in U.P and the local
	network in a remote district like Saharsa. The police should also
	investigate about the presence of such unscrupulous groups in the
	area. The report should be submitted to the High Court Committee
SEAM DECEMBER SERVE	through the CID (Weaker Section), Bihar Police.
Mrs. Nisha Jha	1. The District Administration should also find out if there are any
	NGO-run Homes functioning without registration in the district and
	if so such Homes should be asked to get registered under Sec. 34(3)
	of the JJ Act or should be closed down.

2.2.2. Name of the District: Supaul

Officials	Major Highlights of the Presentations
District Judge	 A total of 129 cases are pending, out of which only 26 cases are of serious nature. Most of the cases are pending at evidence stagé. The children in conflict with law are kept in the Purnia Observation Home, which is 130 Kms. from the district headquarter. With only two buses plying in a day between Purnia and Supaul, it becomes very difficult to produce children before the JJB on time. The gravity of the situation can be realized from the fact that since the morning Court has started this summer, no child could be brought from the Purnia Home to be produced before the JJB.
District Magistrate	 One position of a Social Worker member on JJB is vacant. The District Administration tried to find a suitable house on rent for setting up of Observation Home in the district, but the house that was available measured not more than 2200 Sq. ft. Also, there is no enthusiastic response from house-owners for running Obaervation Home on rent. There are not enough Government buildings in the district. Even the District Magistrate and District Judge are staying in Koshi Project buildings. Effort will be made to set apart one acre of land from land bank for the construction of Observation Home. Collecting Birth certificates from other districts in cases where the applicant was born in other district but onw residing in Supaul, is causing delay in extending the coverage of Parvarish.
Superintendent of	SJPU is functional in the district.
Police	2. Entries are being made on TrackChild portal. By 19 th April 2015, all entries of cases of children from police stations shall be uploaded on the portal.
	Comments/Observations/Directions from the Dais
Mrs. Nisha Jha	1. There are around 67 villages between the Eastern and Western embankments of Koshi river and children, especially belonging to Dalit and Mahadalit households from these villages are deprived of their right to education during flood season every year. Their schools get submerged or become inaccessible during floods. Such schools need to be identified, risk assessed and a report should be submitted to the Commission on the action plan envisaged to ensure that children are not deprived of right to education during the floods.
Secretary, SW	2. The status of entry of data on TrackChild portal from CWC, JJB and SJPU in the district is poor and needs to be expedited.
Director, SW	 Observation Home building is ready in Araria. Electrification work of the Home is undergoing. The problem of delay in production of children before the JJB due to large distance would be reduced after the Araria Home starts functioning. No land is available in the district for construction of Observation Home.

2.2.3. Name of the District: Madhepura

Officials	Major Highlights of the Presentations
District Judge	 JJB is holding its sittings in court premises. Children are sent to the Home located in Purnia. The distance between Purnia Home and the district is very large and it interferes in timely production of the children before the Board. Out of the total pendency before the JJB, 154 cases are of non-serious nature.
District Magistrate	1. The issue of construction of Observation Home building is conducted rescue operations on the basis of information received, however, no rescue could be made.
Superintendent of Police	 In monthly crime meetings, the cases of children are also reviewed. The Anti-Human Trafficking Unit (AHTU) recently Two children were released by police from police station itself after investigation revealed that they were not involved in an alleged case of abduction. The police has been acting as per the mandates of JJ Act.
	Comments/Observations/Directions from the Dais
	NA



District Judges, District Magistrates, Supdts. of Police from Districts of Four Commissionerates of Tirhut, Saran, Koshi and Darbhanga Participating in the Review Meeting held at Darbhanga Collectorate on 12th April, 2015

2.3 Tirhut Commissionerate

2.3.1 Name of the District: West Champaran

Officials	Major Highlights of the Presentations
District Judge	 A total of 383 cases were pending as on 31-03-15. A large no. of serious cases are registered under NDPS Act. Non-serious cases will be disposed of as early as possible.
	3. Children from the existing Observation Home in Bettiah have been shifted to the newly built Home in Motihari, East Champaran.
ē	4. The office of JJB has been shifted to rented premises outside the Court.
District Magistrate	 Currently, the office of the DCPU is functioning from Nagar Parishad office, but since the building is not appropriate, the DCPU office is proposed to be set up inside the Collectorate. Review meetings with DCPU and DCPC have been conducted. Asstcum-Data Entry Operators have been appointed for CWC, JJB and DCPU. Camps are being conducted to identify leprosy affected families. Grade-II deformities being identified for coverage
	under Parvarish.
Superintendent of Police	 Incidents of cross-border and inter-state trafficking are quite high in the district. Girls from Nepal and South Bengal are trafficked to the district. Girls are sent to the Short Stay Home or Children's Home after being rescued. Police has invoked POCSO, 2012 in appropriate cases.
Co	mments/Observations/Directions from the Dais
Mrs. Nisha Jha	 To prevent incidents of abuse against children staying in the Homes, the Child Welfare Committee of the district should conduct inspection visits on regular basis to such Homes. The Superintendent of Police should submit a report on the progress of investigation in the Sarita Sah case where she was abused by the caregivers and others in an NGO-run unregistered Home while she was in their care.
Secretary, SW	1. In most of the cases after apprehension, the police is not producing the children in conflict with law before the JJB. Rather they produce the apprehended children before the Court of CJM from where they are then sent to the Board. The police needs to be sensitized on this. District Judge, Vaishali shared that in the district in cases where children are involved with one or more adults, their cases are separated from the main case by making copies of the FIR. The police then produces such children directly before the Board. Hon'ble Justice Sinha appreciated this and asked other districts to follow the same practice.

2.3.2 Name of the District: East Champaran

Officials	Major Highlights of the Presentations
District Judge	1. The Social Worker members on the JJB are yet to be selected.
	One Social Worker member from W. Champaran comes for 3
	days.
	2. The process of selection of SW members on the Board should
	begin much before their tenure gets over.
	3. A total of 788 cases are pending before the JJB. Disposal of non-serious cases would be taken up on a priority basis to
	reduce the overall pendency.
	4. The Observation Home has started functioning from 22-01-
35	2015.
	5. The JJB will shift its sittings from Court premises to the rented
	premises.
District Magistrate	1. Currently, there are 67 children staying in the Observation
	Home. The Home has 22 children from W. Champaran,
	whereas 45 children are from E. Champaran.
	2. In all 15 children have started getting benefits under Parvarish.
Superintendent of	1. The provisions of the JJ Act are discussed in crime meetings.
Police	2. The status of data entry on TrackChild portal by police is poor
	bacause the police personnel are not trained in uploading data.
	3. Young girls perform in orchestra parties. In one case where the
	police rescued a girl, her family followed saying that this was their traditional occupation and police should not interfere,
	leading to a controversial situation.
	4. A teenage girl was recently rescued from the confines of a
	person who had abducted her. The person was also accused of
	murdering her parents. The girl has been sent to stay with her
	grandfather. The accused is absconding, while his property has
	been attached. Police has conducted raids in places as far as
	Darjeeling to arrest the accused.
Co	mments/Observations/Directions from the Dais
Hon'ble Justice	1. The Police should take up the Dacca case as a challenge and
V.N. Sinha	must act swiftly to arrest the accused and bring justice to the
W20 AV 100341 5/4004	victim.
Secretary, SW	1. Recently, there was a news report published in the newapaper
	regarding an incident in the Observation Home. The District
I D CID CIE	Magistrate should submit a detailed report regarding this.
ADGP, CID	1. Police should see that whether the orchestra group is
(Weaker Section)	registered. It should also gather intelligence on the suspected
	groups that might be conducting illegal and immoral activities
	behind the veil of such performance.

2.3.3 Name of the District: Sheohar

Officials	Major Highlights of the Presentations
District Judge	 A total of 136 cases (Serious- 85, Non-serious- 51) are pending before the JJB. Action would be taken to dispose of non-serious cases in a time-bound manner. Three review meetings have been held till 31st March 2015 with all the bodies functioning under the JJ Act.
	3. The JJB holds its sittings from the rented premises.
District Magistrate	 The office of the DCPU is located in the Collectorate building with complete office set up. A meeting of the DCPC was held on 09-01-15 in the district. The CWC also holds its sittings from the rented premises. Entries of 05 cases have been uploaded on TrackChild. No benefit has been extended to any child under Parvarish scheme. Efforts will be made to transfer money in the Accounts opened so far.
Superintendent of Police	 No case of trafficking has been reported in Sheohar so far. Out of the six missing cases of children, two children have been recovered. SJPU is functional in the district under the Dy.Sp. (HQ).
Co	mments/Observations/Directions from the Dais
Secretary, SW	1. The implementation of Parvarish is very poor in the district and steps should be taken to expedite its implementation.

2.3.4 Name of the District: Sitamarhi

Officials	Major Highlights of the Presentations
District Judge	 The land that is available for construction of Observation Home in the district is not viable because it is located far from the district headquarter. JJB holds its sittings in Court premises. Around 70% of the total 1200 cases that are pending before the JJB are of non-serious nature. Most of the cases are pending for want of cognizance, evidence or non-appearance of witness or the child himself. The Principal Member of the JJB sits at the Board for only 3 hours.
District Magistrate	 Site inspection of a 67 decimal land identified for proposed construction of Observation Home has been conducted on 11-04-15. The District Administration will coordinate with the District Judge on the issue. 11 applications have been sanctioned under Parvarish. Money would be transferred soon to the beneficiaries after opening their accounts.
Superintendent of Police	Out of the 17 cases of missing children, eight children have been recovered.

Comments/Observations/Directions from the Dais		
Hon'ble Justice V. N. Sinha	 JJB should dispose of non-serious cases on a priority basis. Even in cases of serious nature that are pending for long because of non-appearance of witnesses, appropriate action should be taken to dispose of such cases, as these cases should not be allowed to go on for long. 	
Secretary, SW	1. The coverage of Parvarish needs to be expedited on a priority basis.	

2.3.5 Name of the District: Vaishali

Officials	Major Highlights of the Presentations	
District Judge	 Out of 671 cases pending before the JJB, 286 cases are of non-serious nature. Rate of disposal of cases pending before the JJB has enhanced recently by ensuring that all pending cases are taken up for disposal within a given time-frame. Conviction in a case registered under POCSO Act ensured through speedy trial. 	
District Magistrate	 The Social Worker members on the CWC of the district are yet to be notified. The Committee is tagged with the CWC of Samastipur. Rented premises being identified for setting up the offices of CWC and JJB. The offices of these bodies shall be shifted soon. Sahdei Bujurg block in the district has been identified for constitution of Block-level CPC in the district. Trains have been earmarked for trafficking. Vigil is being maintained on these trains jointly by railway police. CHILDLINE, NGO like Azad Bachpan and DCPU. Children from districts like Katihar and Purnia suspected to be trafficked in large numbers on the pretext of sending them to Madrassas. 16 applications have been sanctioned under Parvarish so far. 	
Superintendent of Police	 Addnl. S.P. has been made the nodal officer of the SJPU. All SHOs of the Police Stations have been designated as the Child Welfare Officers. Sensitisation programme has been organized in the district on JJ Act for all the JCWOs. No area has been identified in the district as trafficking prone. Most of the cases of child abuse are being reported with 	
Cor	involvement of tutors. The police is conducting sensitization programmes for parents. nments/Observations/Directions from the Dais	

2.3.6 Name of the District: Muzaffarpur

Officials	Major Highlights of the Presentations	
District Judge	 Maansik Aarogyashala at Koilwar Hospital is not admitting the mentally challenged/ill girls referred from the district. Out of 460 cases pending before the JJB, 345 cases are of non-serious nature. 	
District Magistrate	 A detailed report on the escape of children from the Observation Home was sent to the Hon'ble Committee. Low boundary wall, lack of adequate staff and low salary of ancillary staff like cook, helper, housekeeping personnel and security guards were some of the major bottlenecks. Media needs to be sensitized on how to report cases related to children, especially girl children, without making it sensational. The District Administration has issued an advisory/circular to all the private schools in the district on the compliance under the RTE Act, 2009 after holding a joint meeting with the private school owners, BEOs and DEO. 	
Superintendent of Police	Same as above	
Co	omments/Observations/Directions from the Dais	
Hon'ble Justice V. N. Sinha	 Shri Ravindra Patwari, Registrar should ask a report from the Koilwar based facility and submit a report. 	
ADGP, CID	1. Under POCSO and JJ Act, the media has been barred from	
(Weaker Section)	disclosing the identity of the victim. Privacy of the child needs to be protected by all including media. The JJ Act provides for a fine of Rs. 25,000 on publishing house in cases of violation.	
Director, SW	Salary of the ancillary staff has been revised by the Directorate of Social Welfare, Government of Bihar.	

2.4 Darbhanga Commissionerate

2.4.1 Name of the District: Madhubani

Officials	Major Highlights of the Presentations	
District Judge	1. JJB holds its sittings in Court premises.	
	2. Children in conflict with law are referred to the Observation	
	Home in Darbhanga.	
	3. In all 568 cases are pending before the Board. Efforts will be made to dispose of cases of non-serious nature.	
District	1. The offices of DCPU and CWC are running from rented	
Magistrate	premises.	
Magistrate	2. Shifting of JJB to rented building is under process.	
	3. No rented building has been found to establish Observation	
	Home in the district.	
	4. Under Parvarish, out of 42 applications sanctioned, money has	
	been transferred to 12 beneficiaries.	
Superintendent of	는 마다는 그렇게 되어 하면서 어떤 사람들은 나를 하게 되었다. 그런데 사람이 되었다면 되었다면 하는데 얼마를 하게 되었다면 하는데 말을 하게 되었다면 되었다면 되었다면 되었다면 되었다면 되었다면 다른데	
Police	2. Out of 19 cases of missing children, a total of 10 children have	
	been recovered.	
	3. Entries regarding 12 cases have been uploaded on TrackChild.	
	 The AHTU has been provided with a Sumo Victa to con rescue operations. 	
	5. Mahavir Abhiyan Mukti Dal has been constituted in the district	
	and special operations are being conducted to rescue children.	
	112 child labourers have been rescued so far.	
	6. The District Police is observing the year 2015 as 'Manav	
	Vyapar Mukt Varsh'. Awareness programmes in schools and	
sensitization of girls on trafficking are being con		
	police.	
	7. One case has been registered under POCSO Act, 2012.	
	mments/Observations/Directions from the Dais	
ADGP, CID	1. The effort of District Police is much appreciated. The	
(Weaker Section)	operation has yielded positive results. These efforts need to be	
	documented and shared with the CID (Weaker Section) as well.	
	WCII.	

2.4.2 Name of the District: Samastipur

Officials	Major Highlights of the Presentations	
District Judge	1. JJB holds its sittings from Court premises. The District Magistrate has given an assurance to locate a suitable building inside the Collectorate for setting up of the office of the Board. 2. In all 987 cases are pending before the Board. Steps will be taken to dispose of cases of non-serious nature. 3. Children who wish to appear in examinations should be allowed to appear by the Superintendent of the Observation Home.	
District Magistrate	 Land has been identified for the construction of Observation Home. One NGO-run child care institution has been recommended for registration u/s 34 (3) of the JJ Act. Out of the 45 sanctioned applications under Parvarish, accounts have been opened for 28 beneficiaries in the district. Money has also been transferred to these accounts. 	
Superintendent of Police	Addnl. S.P. has been made the nodal officer of the SJPU. Sensitisation programme on JJ Act conducted recently covered all the JCWOs and the officers of the rank of Sub Inspector. Out of 49 cases of missing children, a total of 23 children have been recovered. Entries regarding 17 cases have been uploaded on TrackChild.	
Comments/Observations/Directions from the Dais		
Secretary, SW	1. The Director, SW should send a letter directing all the Superintendents of Homes to coordinate with the JJBs of their concerned districts for allowing a child to appear in the examinations.	

2.4.3 Name of the District: Darbhanga

JJB holds sittings from the Observation Home.	
2. JJB has recently disposed 34 cases.3. Rules and guideline regarding adoption process should be explained or made available to the District Judges.	
 Meeting of DCPC is being regularly held. Social Worker members have been notified on the CWC on 31-03-15. The process of constitution of Block level CPC is going on. Money has been transferred to 60 children under Parvarish. 	
No Observations made	
nments/Observations/Directions from the Dais	
1	



District Judges, District Magistrates and Supdts. of Police from the Districts in Tirhut, Saran, Koshi and Darbhanga Commissionerate at the Review Meeting held at Darbhanga Collectorate on 12th April, 2015



District Judges, District Magistrates and Supdts. of Police from the Districts in Tirhut, Saran, Koshi and Darbhanga Commissionerate at the Review Meeting held at Darbhanga Collectorate on 12th April, 2015

3. Status of Implementation of the JJ Act and the Schemes- A Brief Presentation

The Director, Social Welfare, Shri Imamuddin Ahmad made a power point presentation on the status of implementation of various components and programmes under the JJ Act, ICPS and Parvarish as reported by districts. The following were the major highlights of the presentation:

- Parvarish scheme would be further simplified for making the scheme more accessible and free from bottlenecks.
- (ii) Police personnel are being sensitized on importance of giving an abandoned child to SAA or CWC as per the requirement of adoption guideline. They've been asked to ensure that abandoned babies are not handed over to parents.
- (iii) Specialised Adoption Agency (SAA) in Nalanda has been recognized as RIPA (Registered Indian Placement Agency) for facilitating inter-country adoption from the State
- (iv) No NGO-run Home for children should run without getting registered u/s 34(3) of the JJ Act.
- (v) State Government has been asked by the Supreme Court to submit an affidavit before it with details on no. of meetings held by the District Advisory Boards in different districts.
- (vi) The police and the Labour Superintendents must ensure that every rescued child labourer is produced before the CWC within 24 hours of such rescue done.

A matrix on the actions, as given below, expected from the participants to further strengthen the Child Protection System in the district was also shared:

Officials	Expected actions to be undertaken	
District Judge	 Call for monthly/quarterly review of the performance of the JJBs and CWCs in their respective districts including pendency of cases before the JJBs and CWCs. Also review the cases registered under the POCSO Act, 2012. Convene a joint review meeting of all the related components/units under the JJ Act and /or ICPS. 	
District Magistrate	 District Magistrates being the overall administrative head of DCPU to closely monitor the functioning of the DCPU and ensure the implementation of JJ Act and ICPS in the districts. Hold quarterly meetings of the DCPC and District Advisory Board. Monitor the progress of construction of Homes or ensure land availability. Depute doctors and teachers in Homes and to ensure appointment of cook, helper, guards in Homes as per the revised salary norms. Ensure appointment of Asstcum-Data Entry Operators for DCPU, CWC and JJB. Regularly monitor the progress of uploading of CWC, JJB and CCI data on TrackChild portal. Enhance the visibility of child protection institutions and programmes in the district. 	

	 To monitor the progress of the implementation of Parvarish scheme through SDOs, DPOs/CDPOs and DCPU. To ensure weekly meetings held by the Medical Board in the concerned districts for determination of age in cases referred by the CWC and JJB. To make sure that new-born children abandoned in hospital/nursing home premises are brought safely to the CWC and SAA and NOT be handed over to any willing parents/family. Civil surgeons to send directions to all the hospitals and nursing homes in this regard. All rescued victims of child labour to be compulsorily produced before CWC. Honorarium to be paid to all social worker members of CWC and JJB within 7th of every month. To strengthen preventive mechanism on child protection by ensuring formation of Child Protection Committees at sub-district level, i.e. Block and Panchayat levels as per the prescribed guideline by the Social Welfare Department in this regard.
Superintendent of Police	

4. Reminder to Participants from Districts about Sending Replies to the Hon'ble Patna High Court Committee on Monitoring of Juvenile Justice in Response to Complaints/Grievances received by the Committee

children cases from police station through SJPUs.

indiscipline.

living in Observation Home and to prevent any incident of escape or

Regularly monitor the progress of TrackChild entry of all missing

Shri Ravindra Patwari, Registrar (Establishement), Hon'ble Patna High Court-cum- Secretary of the Hon'ble Patna High Court Monitoring Committee, read out the letters/complaints and the issues raised therein by different persons who represented causes of children in need of care and protection or children in conflict with law. The concerned districts were asked to furnish replies within a given time-frame.

5. Presentations or Sharing of Observations by the Divisional Commissioners

i. Commissioner, Tirhut Commissionerate

- To mitigate problems related to long distance, video conferencing could be installed for hearing of cases.
- It needs cooperation from all concerned police, JJB and the DCPU to dispose of the cases pending before the JJB for long.
- Birth certificates should be made available online and should be linked with the JJB, CWC and DCPU offices, so that issues related to birth certificates can be resolved.

ii. Commissioner, Koshi Commissionerate

- It was a learning experience for all, especially the Divisional Commissioners on the issues related to children.
- So far only the cases of children in conflict with law and missing children figured in the review meetings conducted at Divisional Commissioner level, but after this meeting, other issues discussed here would also be on the agenda of the review.
- The issue of faking one's birth certificates to avail the benefit of juvenility under the JJ Act should be taken up very seriously. The adult criminals should not misuse the protective provisions of the JJ Act.

iii. Commissioner, Darbhanga Commissionerate

- Plan to temporarily shift schools and the AWCs on embankments or safer places during the flood season would be discussed.
- · A database of children belonging to special community (e.g. those involved in commercial sexual activity) should be prepared and a plan of action should be devised for extending benefits under the existing Government programmes and schemes to these children.

This was followed by a brief presentation on Child Tracking System by Shri Rakesh Kumar, State Coordinator- CP MIS and Track Child from UNICEF Bihar.



Registrar (Establishment), Patyna High Court-cum-Secretary, Hon'ble Patna HC Monitoring Committee and Commissioners (Sitting on the Dais from Right to Left) of Tirhut-Saran, Koshi and Darbhanga,

6. Concluding Remarks from the Dais

Shri Arvind Pandey, ADGP, CID (Weaker Section), Bihar Police said that after this day long intensive review meeting, he believed that police would be ready with more commitment to play a leading role in ensuring protection from children from vulnerability, abuse and exploitation. He also believed that Operation Mahavir would be taken up by all the districts. He appreciated the Supdt. of Police, West Champaran, Mr. Saurabh to ensure that police prepares the Social Background Report of children after their apprehension. He asked him to prepare a report on how the police has achieved this in West Champaran and share the same with the CID (W.S.). In order to help the JJB dispose of cases on a prompt basis, the SJPU should get the details of such cases from the Board and make calls to the concerned Investigation Officers concerned to pursue the case. For the TrackChild to be successful, the Supdt. of Police should also involve themselves in monitoring the progress of data entry and uploading on the portal.

Shri Arvind Chaudhary, Secretary, Social Welfare, thanked everyone participating in the programme. Special thanks were given to District Magistrate, Sr. Supdt. of Police and DCPU of Darbhanga for hosting the review meeting and organizing the logistics. He also thanked the UNICEF for providing technical support in organizing the meeting. Shri Chaudhary concluded his remarks by saying that the Department was considering to rank districts on different indicators under the JJ Act and ICPS.

Mrs. Nisha Jha, Hon'ble Chairperson, SCPCR, Bihar also thanked everyone present and for participating in the discussions held at the meeting. In her parting remarks, she said that the sensitization programmes should be so designed as to cover all those who are either directly or indirectly concerned with children.

Hon'ble Justice V.N. Sinha, Chairperson, Hon'ble Patna HC Monitoring Committee on JJ System thanked everyone to be active participant in the day-long review programme and listening attentively to the discussions, presentations and suggestions. Underscoring the major concern once again before all, he said that pendency of cases before the JJBs was a main concern for the Committee and therefore everyone present here should jointly work towards disposing of the cases on a priority basis. The Social Investigation Reports and Social Background Reports should be prepared by the concerned officials on an earnest basis. The police and all other allied institutions must ensure that data of all missing children are being entered on the TrackChild portal without fail. Bihar is probably the second State in the country to exclusively appoint nodal officers in the districts in the form of Assistant Director, Child Protection through direct recruitment on regular basis. However, if they are engaged for a major part of the day or week in activities other than child protection, they may soon lose the focus. The Divisional Commissioners should ensure that the recommendations and directions given in the meeting today are implemented properly.

7. Follow up Action

Similar Divisional level review meetings shall be held for the remaining districts. The districts which would be covered in the subsequent review meetings are Bhagalpur and Banka in Bhagalpur Commissionerate, Munger, Sheikhpura, Lakhisarai, Jamui, Khagaria and Begusarai in Munger Commissionerate and Purnia, Araria, Katihar and Kishanganj that comprise Purnia Commissionerate. Recommendations and directions that have come forward during the review meeting should be complied with on earnest basis and a progress report should be shared with the Hon'ble Committee.

Annexure I

Roundtable Review Meeting

On

The Implementation of the Juvenile Justice (Care and Protection of Children) Act-2000

Date: Sunday, 12 April, 2015	
Time: 10:30 a.m. to 4:30 p.m.	
Venue: Ambedkar Sabhagar, Collectariate,	
Darbhanga	
Agenda:	

- 1. Welcome to the participants
- 2. Aim and Objectives of the Review Meeting
- 3. Review of the functioning of DCPUs in districts
 - Infra-structure (software and hardware)
 - Recruitment of 'Care Takers' and 'Care Givers', especially where CCIs are functional and within DCPU
 - · Monitoring mechanisms established
 - Review Processes carried
 - Record keeping and data-management (including Track-Child)
 - Reporting systems developed
 - Assessment of end-user in terms of their satisfaction and quality of services
 - Best Practices designed and implemented, if any

4. Review of the functioning of JJB and CWCs and their efficacy in reaching out to CNCP and CCL in districts

- Due diligence followed in the procedures laid down and orders issued; especially on cases of abandoned / relinquished children, victims of abuse / trafficking
- Coordination and networking amongst key stakeholders
- Issues related to Pendency, Child Care Plan, Restoration and Rehabilitation of CNCP and CCL cases
- No of children 'declared free for adoption' and the no of children referred to SAA
- Regularity in the functioning of the Committee i.e., as a Bench and in terms of definite timings displayed etc.
- Outreach carried by CWCs
- No of cases referred by JJB for 'Free Legal Aid'
- Record keeping and data-management
- Reporting

5. Status on the functioning of SJPU

- Procedures followed regarding the production of juveniles and matters of children in need of case and protection
- Procedure followed regarding Missing / Found children
- Record keeping and data-management
- Reporting
- Training of all police personnel on special laws related to children (JJ Act, Child Labour Act, ITPA, Prevention of Child Marriage Act and on POCSO)
- 6. Review of the functioning of all Child Care Institutions (CCIs i.e., Observation Homes, Children's Home, Special Home, Special Adoption Agencies, wherever been set up and functional)
 - Staffing (Care-givers, House Mother-Father, Special Teachers, Cooks, Care Takers)
 - Adequacy of space
 - Follow-up on the Standards of Care includes food, clothing, counselling, locker facility, education, recreation etc.
 - Status on the Child Care Plan
 - · Record keeping and data-management
 - Visits made by all key functionaries to CCIs and their interactions with the inmates of these Homes
- 7. Future mechanisms to be adopted the respective districts for the monitoring of all Bodies and Services and Way forward
- 8. Vote of thanks

Annexure II

Roundtable Conference Monitoring of Juvenile Justice Implementation in Districts By High Court Monitoring Committee on Juvenile Justice with support from DSW

The Program Schedule

Date: Sunday, 12 April, 2015

Venue: Ambedkar Sabhagar, Collectorate, Darbhanga.

Time: 10:30 a.m. to 4:40 p.m.

Time	Content	Presenter / Facilitator
10:30 a.m.	Welcome and Introduction	
10:45 a.m.	Purpose of the Roundtable	Mr. RavindraPatwari, Registrar, Patna High Court
	Strengthening of SJPU: a priority agenda	Shri Avrind Pandey, ADG, CID, Bihar Police
	'Systems Approach' to address issues of Child Protection	Shri Arvind Chaudhary, Secretary, DSW, GoB
	Ensuring the Protection of Child Rights in every Sphere: BSCPCR in the role as an Observer	Smt. Nisha Jha, Chairperson, BSCPCR
	Role of the Supreme Court and the High Court towards the monitoring of Juvenile Justice	Hon'ble Justice Mr. V. N. Sinha
Divisional / Distri	ct-wise Review	
11:00 to 12:30 p.m.	Presentation by: Muzaffarpur Division 6 districts	DJ, DM & SPs of respective districts

12:30 to 12:45 p.m.	Break	
12:45 to 1:45 p.m.	Presentation by: Saran Division - 3 districts	DJ, DM & SP of respective districts
1:45 to 2:30 p.m.	LUNCH-BREAK	
2:30 to 3:15 p.m.	Presentation by: Koshi Division - 3 districts	DJ, DM & SP of respective districts
3:15 to 4:00 p.m.	Presentation by: Darbhanga Division: - 3 districts	DJ, DM & SP of respective districts
4:00 to 4:10 p.m.	State Presentation: - Expectations from Districts for improving Key Indicators on Juvenile Justice / Child Protection	Mr. Imamuddin Ahmad, Director, Directorate, Social Welfare
4:10 to 4:20 p.m.	Role of BSCPCR: - Functions of BSCPCR as an Independent Human Rights Institution - Towards monitoring the Juvenile Justice and POCSO Act	Smt. Nisha Jha, Chairperson, BSCPCR
4:20 to 4:40 p.m.	Concluding Remarks and Way forward	Hon'ble Mr. Justice V N Sinha

Annexure III

List of Participants from Districts and Commissionerates for the Review Meeting

Sl. No.	Name of the Participating Commissionerate and Districts	Officials Present/Designation
1.	Tirhut Commissionerate	Tirhut Divisional
		Commissioner
i.	Muzaffarpur	District Judge
	525	District Magistrate
	*	• Supdt. of Police
ii.	Vaishali	District Judge
		District Magistrate
		Supdt. of Police
iii.	Sitamarhi	District Judge
		District Magistrate
		Supdt. of Police
iv.	Sheohar	District Judge
		District Magistrate
		Supdt. of Police
V.	East Champaran	District Judge
		District Magistrate
		Supdt. of Police
vi.	West Champaran	District Judge
		District Magistrate
		• Sr. Supdt. of Police
		Supdt. of Police- Bagaha
2.	Saran Commissionerate	Saran Divisional Commissioner
		(Tirhut Commissioner is in
		additional charge of Saran
		Commissionerate)
	Saran	Additional District Judge
		District Magistrate
		Supdt. of Police
	Siwan	District Judge- Absent
		District Magistrate
		Supdt. of Police
	Gopalganj	District Judge
		District Magistrate
		Supdt. of Police
3.	Koshi Commissionerate	Koshi Divisional Commissioner
i.	Saharsa	District Judge
		District Magistrate

		Supdt. of Police
ii.	Supaul	District Judge
		 District Magistrate
		Supdt. of Police
		 Asst. Director, CP- DCPU
iii.	Madhepura	District Judge
		 District Magistrate
		Supdt. of Police
4.	Darbhanga Commissionerate	Absent
i.	Darbhanga	District Judge
		District Magistrate
		Sr. Supdt. of Police
		 Asst. Director, CP- DCPU
ii.	Madhubani	District Judge
		District Magistrate
		Supdt. of Police
iii.	Samastipur	District Judge
		District Magistrate
		Supdt. of Police
		Asst. Director, CP- DCPU

List of Participants from the Social Welfare Department and UNICEF Bihar Field Office

Sl. No.	Name of the Participating Officials/ Representatives	Designation
	partment/Directorate, SW and SCPS	And the same of th
1.	Smt. Jagjit Kaur Ghai	Deputy Director, SW
2.	Sh. Amar Nath Mishra	Deputy Director, SW-cum-Project Director, SCPS
3.	Smt. Poonam Sinha	Programme Manager, SCPS
4.	Smt. Prabha	Assistant Director, SW
5.	Sh. Prabhat Kumar Tiwari	Child Protection Officer, SCPS
6.	Sh. Shahid Jawaid	Legal Expert, Directorate of SW
7.	Sh. Virendra Kumar Singh	Assistant, Directorate of SW
8.	Sh. Amit Kumar	Asstcum-Data Entry Operator, SCPS
UNI	CEF Bihar Field Office	
1.	Sh. Sayed Mansoor Umar Qadri	Child Protection Specialist
2.	Sh. Ajay Kumar	Legal Advisor, SCPCR, Bihar and State Coordinator- JJ System
3.	Sh. Sunil Jha	Consultant- ICPS
4.	Sh. Rakesh Kumar	State Coordinator- CP MIS